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CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO.137 OF 1992
Cuttack, this the 9th day of November, 1995

CORAM:

THE HONOURABLE SHRI JUSTICE D.P.HIREMATH, VICE-CHAIRMAN
AND
THE HONOURABLE SHRI N.SAHU, MEMBER (ADMINISTRATIVE)

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Jagannath Behera,
son of Dhruba Charan Behera,
Village-Rangamatia, P.O-Mancheswar,
District-Puri

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Applicant

By the Advocates

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M/s Devananda Misra,
Deepak Misra, R.N.Nayak,
A.Deo & B.S.Tripathy.

-versus-

1. Union of India, represented through its Secretary in the Department of Posts, Dak Bhawan, New Delhi.
2. Chief Post Master General, Orissa Circle, Bhubaneswar, District-Puri.
3. Director of Postal Services, Bhubaneswar, office of the Chief Post Master General, Orissa, Bhubaneswar, Dist.Puri.
4. Asst.Superintendent of Post Offices in charge, Bhubaneswar North Sub-Division, Bhubaneswar, District-Puri

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Respondents.

By the Advocate

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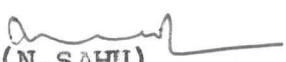
Mr.Aswini Kr.Misra.

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O R D E R

D.P.HIREMATH, VICE-CHAIRMAN

The grievance of the applicant is that his services were terminated without hearing him. Annexure-3 is very clear and supports the plea of the applicant. The respondents' counsel does not assert that all reasonable opportunity was given to him to be heard before the impugned order Annexure-3 came to be passed. That being so, we set aside the order of termination of the applicant as per Annexure-3 dated 3.5.1991 and confirmed by the appellate authority by its order dated 26.11.1991 as per Annexure-4. He would be entitled to continue in the services as on 3.5.1991 and to be reinstated within 30 (thirty) days from the date of receipt of copy of this order. With this observation and directions, the Original Application is disposed of.


(N.SAHU)
MEMBER(ADMINISTRATIVE)


(D.P.HIREMATH)
VICE-CHAIRMAN

Nayak, P.S.